

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. IA 3340/2024 in C.P. (IB)/909(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

NAME OF THE PARTIES:- **Birendra Kumar Agrawal**
 IN THE MATTER OF
 Yes Bank Limited
 V/s
 Vyomesh Shah

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and Bankruptcy Code,
2016**

ORDER

IA 3340 of 2024:- Counsel, Tanushree Sogani a/w Atishay Jain appeared for the Applicant/RP. This Application has been filed by the RP for placing on record the report u/s 99 of the Code, 2016 which is annexed with the present Application. The said report is taken on record, and no order is called for. Accordingly, **IA 3340 of 2024 is allowed and disposed of.**

Counsel, Nishit Dhruva a/w Ruchita Jain appeared for the Personal Guarantor. It has been pointed out that an Application for substitution of the name of the Petitioner has been filed which may come upon board and the main Company Petition is listed on 26.07.2024. Therefore, the Personal Guarantor is directed to file reply/objection, if any, against the report of the RP within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List the present Company Petition on **26.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)